

Ratified

Minutes of Meeting No.19/14 scheduled on 10.12.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 19/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 10.12.2013 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:16/6/80-ALC2/2012	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00081/AM13/	RLA File :31/21/040/00050/AM10/	Lic.No/Date:3110038576 28.05.2009	Defer Date:21.01.2014
Decision : The Committee noted that the firm's reply dated 01.11.2013 has been sent to DHI on 13.11.2013 which is under their examination and decided to await their comments. Case is deferred to 21.01.2014.				

2	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:21.01.2014
Decision : The Committee noted that the 8 th reminder dated 19.11.2013 has been sent to C&PC for their comments. A separate consolidated list has also been handed over personally to TA, C&PC by DDG(PS) for the pending cases. Case is deferred to 21.01.2014.				

3	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:21.01.2014
Decision : The Committee noted that the firm is making supply to invalidation letter against EPCG scheme and the matter was referred to EPCG Division for clarification which is awaited. It has further noted that a self-contained note for resolving the issue is also submitted by DES-I which is under consideration and decided to wait for EPCG Division's comments/decision of authorities on submitted self-contained note. Case is deferred to 21.01.2014.				

	Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:19/80-ALC2/2013	Status: Deferred
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4			10.12.2013	
	HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	Defer Date:21.01.2014
Decision : The Committee noted that the firm has sent information to DES- I & DIT directly vide their letter dated 04.11.2013 and decided to await their comments. Case is deferred to 21.01.2014.				

5	Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:21.01.2014
Decision : The Committee noted that the firm's vide their reply dated 23.10.2013 has sought a copy of Deficiency Letter dated 09.09.2013 and decided to send the same to the firm. Case is deferred to 21.01.2014.				

6	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:21.01.2014
Decision : The Committee noted that the firm's reply dated 14.11.2013 has been sent to DHI on 25.11.2013 which is under their examination and decided to await their comments. Case is deferred to 21.01.2014.				

7	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:21.01.2014
Decision : The Committee noted that the firm's reply dated 14.11.2013 has been sent to DHI on 25.11.2013 which is under their examination and decided to await their comments. Case is deferred to 21.01.2014.				

8	Case No.:5/18/80-ALC2/2012	Party Name:LUDOWICI MINING PROCESS INDIA PVT LTD	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00373/AM13/	RLA File :04/24/040/00132/AM13/	Lic.No/Date:0410140287 05.10.2012	Defer Date:21.01.2014
Decision : Based on C&PC letter No. 46011/80/2013-PC-II dated 11.11.2013 addressed to the firm (copy of it is marked and send to O/o DGFT) for seeking certain information and explanation directly, the Committee decided to await reply of firm and comments of C&PC thereupon. Case is deferred to 21.01.2014.				

9	Case No.:11/24/80-ALC2/2012	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Rejected
	HQ File :01/80/050/00491/AM13/	RLA File :03/95/040/00710/AM13/	Lic.No/Date:0310717487 18.12.2012	
Decision : The Committee noted that firm has not replied to deficiency letter dated 25.9.2013 followed by reminders dated 10.10.2013, final reminder dated 18.11.2013 and further communication dated 02.12.2013 and decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.				

	RLA may take necessary action accordingly.
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10	Case No.:41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	Defer Date:21.01.2014
	Decision : The Committee noted that firm's application has been sent to C&PC on 13.2.2013 which is under examination C&PC and decided to remind them. Case is deferred to 21.01.2014.			

11	Case No.:20/24/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00500/AM13/	RLA File :61/24/040/00050/AM13/	Lic.No/Date:6110000908 09.01.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the case is under examination DHI and decided to await comments of DHI. Case is deferred to 21.01.2014.			

12	Case No.:4/7/80-ALC2/2013	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
	HQ File :01/80/050/00098/AM14/	RLA File :07/24/040/00457/AM13/	Lic.No/Date:0710094150 11.03.2013	
	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/12 dated 10.12.2013, the Committee decided to ratify norms of subject authorization as under: - Quantities of import items from Sl. No. 1 to 3 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl. No. 3 may be reduced to 24960 Nos. - Quantities of import items from Sl. No. 4 to 10 may be allowed as 1.05 Sq mtrs./Sq.mtrs. content in the export product. - Import items at Sl. Nos. 11 & 12 may be allowed on net to net basis RLA may take necessary action accordingly.			

13	Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.11.2013 and decided to send reminder. Case is deferred to 21.01.2014.			

14	Case No.:4/10/80-ALC2/2013	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00159/AM14/	RLA File :09/24/040/00626/AM13/	Lic.No/Date:0910055860 25.04.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.9.2013 followed by reminders dated 18.11.2013 and dated 26.11.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.			

15	Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:21.01.2014
	Decision : Based on the DIPP U.O. Note No.12(107)/2013-TSW/15 dated 10.12.2013, the Committee decided to ask the following information from the firm: 1. Information in respect of Sl. No. 9 of Standard Deficiency Format. 2. Detailed calculations/basis for the quantity of import item at Sl. No. 22(Molecular Sieve). 3. Import item at Sl. No. 25 appears to be of capital Goods nature and therefore, details of manufacturing activities proposed to be undertaken on this item may be indicated. Case is deferred to 21.01.2014.			

16	Case No.:1/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00095/AM14/	RLA File :05/24/040/00036/AM14/	Lic.No/Date:0510353484 08.05.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 followed by reminder dated 18.11.2013, further communication dated 02.12.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.			

17	Case No.:16/7/80-ALC2/2013	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00110/AM14/	RLA File :05/24/040/00037/AM14/	Lic.No/Date:0510353487 08.05.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 followed by reminders dated 18.11.2013, further communication dated 02.12.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.			

18	Case No.:11/7/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Closed
	HQ File :01/80/050/00105/AM14/	RLA File :05/24/040/00035/AM14/	Lic.No/Date:0510353739 10.05.2013	
	Decision : The Committee noted that the firm has surrendered the AA unutilised and informed about the same vide their letter dated 19.11.2013 and decided to close the case. RLA may take necessary action accordingly.			

	Case No.:7/10/80-ALC2/2013	Party Name:HASSIA PACKAGING PVT. LTD	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00162/AM14/	RLA File :31/83/040/00026/AM14/	Lic.No/Date:3110058411 21.05.2013	Defer Date:21.01.2014

19	Decision : Based on the MSME U.O. Note No. 30(53)/13-ME dated 02.08.2013, the committee decided to ask the firm to furnish following information for consideration of their request (copy of the I.D. note is to be forwarded to Firm and RA): 1. Size , Specifications and Technical Literature on the export product. 2. Difference between Export product and imported input. 3. Diagram of export product showing the placement of imported input. 4. Process of manufacturing to be carried out on imported input as it is shown as raw material.		
	Case is deferred to 21.01.2014.		

20	Case No.: 6/10/80-ALC2/2013	Party Name:LICRA GREEN TECHNOLOGIES	Meet No/Date:19/80-ALC2/2013	Status: Deferred
			10.12.2013	
	HQ File :01/80/050/00161/AM14/	RLA File :07/24/040/00019/AM14/	Lic.No/Date:0710095521 22.05.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the firm's reply has been sent to MSME on 19.11.2013 which is under their examination and decided to await their comments. Case is deferred to 21.01.2014.			

21	Case No.: 13/10/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:19/80-ALC2/2013	Status: Deferred
			10.12.2013	
	HQ File :01/80/050/00168/AM14/	RLA File :07/24/040/00051/AM14/	Lic.No/Date:0710095583 27.05.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 followed by reminder dated 18.11.2013, further communication dated 02.12.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.			

22	Case No.: 23/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:19/80-ALC2/2013	Status: Deferred
			10.12.2013	
	HQ File :01/80/050/00178/AM14/	RLA File :31/83/040/00045/AM14/	Lic.No/Date:3110058550 30.05.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 followed by reminder dated 18.11.2013, further communication dated 02.12.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.			

23	Case No.: 25/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:19/80-ALC2/2013	Status: Deferred
			10.12.2013	
	HQ File :01/80/050/00180/AM14/	RLA File :31/83/040/00044/AM14/	Lic.No/Date:3110058551 30.05.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 followed by reminder dated 18.11.2013, further communication dated 02.12.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.			

	Case No.: 18/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2013	Status: Approved
			10.12.2013	

	HQ File :01/80/050/00173/AM14/	RLA File :03/95/040/00184/AM14/	Lic.No/Date:0310736870 06.06.2013	
24	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/24 dated 10.12.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 3432.8 MT may be specified with the quantity of export product. 2. List of import items may be revised as per the revised list submitted by the firm vide their letter dated 24th October, 2013(copy enclosed). 3. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export product. 4. Quantity of import item at Sl. No. 1 may be allowed as 2561148 Kgs inclusive of 12.8 % wastage after 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 2 may be allowed as 65265 Kgs inclusive of 1.67 % wastage as claimed by the firm. 6. Quantity of import item at Sl. No. 3 may be allowed as 524 Nos. on net to net basis. Duty free weight of this item may be allowed as 969844 Kgs inclusive of 0.28 % wastage as claimed by the firm. 7. Quantity of import item at Sl. No. 4 may be allowed as 4 Nos.(1300 Kgs.) on net to net basis. 8. Quantities of import items at Sl. No. 5, 6 & 7 (welding Consumables) may be allowed as 77200 Kgs. , 60257 Kgs. & 60257 Kgs. respectively. 9. Import items at Sl. No 8 & 9 put together may be allowed within 2% of FOB value of exports. 10. Import item at Sl. No. 10 shall be of relevant grade and dia. as contained in the export product. 11. Quantity of import item at Sl. No.10 may be allowed as 25.76 Meters(10.985 MT) inclusive of a wastage of 2 %. 12. Import item at Sl. No.11 may be deleted as requested by the firm. RLA may take necessary action accordingly.			

	Case No.:29/10/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
25	HQ File :01/80/050/00184/AM14/	RLA File :03/95/040/00156/AM14/	Lic.No/Date:0310737293 12.06.2013	
	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/25 dated 10.12.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of export product may be specified as 34880 Kgs.. 2. Word "Relevant " may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175. 3. Word "Relevant " may be prefixed with the description of import item at Sl. No.2 and its quantity may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175. RLA may take necessary action accordingly.			

	Case No.:16/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
26	HQ File :01/80/050/00171/AM14/	RLA File :03/95/040/00178/AM14/	Lic.No/Date:0310737324 13.06.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.09.2013 followed by reminder dated 18.11.2013 and decided to send final reminder for expediting their reply failing which the			

Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.

27	Case No.:21/10/80-ALC2/2013	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00176/AM14/	RLA File :03/95/040/00212/AM14/	Lic.No/Date:0310737939 17.06.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.08.2013 followed by reminder dated 10.10.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

28	Case No.:46/10/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
	HQ File :01/80/050/00201/AM14/	RLA File :56/24/040/00007/AM14/	Lic.No/Date:5610002310 17.06.2013	
Decision : Based on DIPP U.O.No. 12/107/2013-TSW/28 dated 10.12.2013, the Committee decided to ratify norms of subject authorization as under:				
- Net weights of 52.241 MT, 59.091 MT, 68.066 MT & 75.215 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. - Quantity of import item at Sl. No. 1 may be allowed as 6930 Kgs. inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as 708 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. - Quantities of import item at Sl. No. 3 & 4 may be allowed as 183400 Kgs. & 33250 Kgs. respectively as per SION C-1519. - Quantity of import item at Sl. No. 5 may be allowed as 30726 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap. - Words "4Cx2.5 Sq.mm" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as applied for i.e.16400 Meters on net to net basis. - Import items at Sl. Nos. 7 to 12 ,14 & 15 may be allowed as applied for i.e. 4000 Nos. each on net to net basis with accountability clause. - Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.				
RLA may take necessary action accordingly.				

29	Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 followed by reminder dated 18.11.2013, further communication dated 02.12.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

	Case No.:8/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
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30	HQ File :01/80/050/00163/AM14/	RLA File :04/24/040/00038/AM14/	Lic.No/Date:0410147388 24.06.2013	
	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/30 dated 10.12.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Advance Authorization No. 0410143937 dated 06.03.2013 ratified in Norms Committee Meeting No. 17/80 dated 12/11/2013. RLA may take necessary action accordingly.			

31	Case No.:9/10/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
	HQ File :01/80/050/00164/AM14/	RLA File :04/24/040/00037/AM14/	Lic.No/Date:0410147387 24.06.2013	
	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/31 dated 10.12.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Advance Authorization No. 0410143936 dated 06.03.2013 ratified in Norms Committee Meeting No. 17/80 dated 12/11/2013. RLA may take necessary action accordingly.			

32	Case No.:15/10/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
	HQ File :01/80/050/00170/AM14/	RLA File :03/95/040/00190/AM14/	Lic.No/Date:0310738812 24.06.2013	
	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/32 dated 10.12.2013, the Committee decided to ratify norms of subject authorization as under: - Net Fabricated weight of 2457.831 MT may be specified with the quantity of export product. - Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export product and may be allowed as 1.03 Kgs./Kg. content in the export product as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 654458 Kgs inclusive of 115 % wastage after 20% recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 23923 Kgs inclusive of 43 % wastage after 20% recovery from scrap. - Quantity of import item at Sl. No. 5 may be allowed as 8 Nos.(144907 Kgs.) on net to net basis. - Quantity of import item at Sl. No. 6 may be allowed as 70 Nos.(18253 Kgs.). - Quantity of import item at Sl. No. 7 may be allowed as 12 Nos.(128902 Kgs.) on net to net basis. - Words" 50.8 mm (OD)x2.11 mm Thk(Nom)" may be suffixed with the description of import item at Sl. No.8 and its quantity may be allowed as 259796 Meters (656078 Kgs.) inclusive of 2 % wastage. - Words" 31.75 mm (OD)x 1.65 mm Thk(Nom)" may be suffixed with the description of import item at Sl. No.9 and its quantity may be allowed as 14713 Meters (18374 Kgs.) inclusive of 2 % wastage. - Words" 46.20 mm (OD)x 36.68 mm (ID)" may be suffixed with the description of import item at Sl. No.10 and its quantity may be allowed as 11091 Meters (51494 Kgs.) inclusive of 2 % wastage - Quantities of import items from Sl. No. 11 to 16 (welding Consumables) may be allowed as applied for. - Quantity of import item at Sl. No. 17 (Flux) may be allowed as 85170 Kgs. - Weights of import items at Sl. No. 18,19 ,21 &22 may be specified as 3 MT, 1 MT , 1 MT & 6 MT respectively. - Quantities of import items at Sl. No. 18,19, 21 &22 may be allowed on net to net basis with accountability clause. - Import item at Sl. No 20 may be allowed within 1% of FOB value of exports. - Import item at Sl. No.22 to be supplied with the export products.			

RLA may take necessary action accordingly.

33	Case No.:32/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00187/AM14/	RLA File :05/23/040/00115/AM14/	Lic.No/Date:0510358118 26.06.2013	Defer Date:21.01.2014
Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to invite the firm for a 'Personal Hearing' to explain the nature and technical details of the import and export items in its different Advance Authorisations. The firm may also explain the stepwise manufacturing process including the wastages involved and also the difference in the import and export items. The firm may, therefore, appear for 'Personal Hearing' on 24.12.2013 before the Norms Committee-1 alongwith the person having technical knowledge on the items involved.				

34	Case No.:33/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00188/AM14/	RLA File :05/23/040/00114/AM14/	Lic.No/Date:0510358117 26.06.2013	Defer Date:21.01.2014
Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to invite the firm for a 'Personal Hearing' to explain the nature and technical details of the import and export items in its different Advance Authorisations. The firm may also explain the stepwise manufacturing process including the wastages involved and also the difference in the import and export items. The firm may, therefore, appear for 'Personal Hearing' on 24.12.2013 before the Norms Committee-1 alongwith the person having technical knowledge on the items involved.				

35	Case No.:35/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00190/AM14/	RLA File :05/23/040/00116/AM14/	Lic.No/Date:0510358114 26.06.2013	Defer Date:21.01.2014
Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to invite the firm for a 'Personal Hearing' to explain the nature and technical details of the import and export items in its different Advance Authorisations. The firm may also explain the stepwise manufacturing process including the wastages involved and also the difference in the import and export items. The firm may, therefore, appear for 'Personal Hearing' on 24.12.2013 before the Norms Committee-1 alongwith the person having technical knowledge on the items involved.				

36	Case No.:24/10/80-ALC2/2013	Party Name:THERMAX LTD.,	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00179/AM14/	RLA File :31/83/040/00050/AM14/	Lic.No/Date:3110059102 27.06.2013	Defer Date:21.01.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2013 followed by reminder dated 18.11.2013, further communication dated 02.12.2013 and decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.				

Case No.:22/10/80-ALC2/2013	Party Name:RUD INDIA CHAIN PVT. LTD.	Meet No/Date:19/80-ALC2/2013	Status: Deferred
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			10.12.2013	
37	HQ File :01/80/050/00177/AM14/	RLA File :03/95/040/00254/AM14/	Lic.No/Date:0310739683 01.07.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm's reply dated 25.10.2013 has been forwarded to DHI on 18.11.2013 which is under DHI examination and decided to await their comments. Case is deferred to 21.01.2014.			
	Case No.:31/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00186/AM14/	RLA File :05/23/040/00139/AM14/	Lic.No/Date:0510358720 04.07.2013	Defer Date:21.01.2014
38	Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to invite the firm for a 'Personal Hearing' to explain the nature and technical details of the import and export items in its different Advance Authorisations. The firm may also explain the stepwise manufacturing process including the wastages involved and also the difference in the import and export items. The firm may, therefore, appear for 'Personal Hearing' on 24.12.2013 before the Norms Committee-1 alongwith the person having technical knowledge on the items involved.			

	Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
39	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the matter is under examination of PC-VI section and decided to await comments. Case is deferred to 21.01.2014.			

	Case No.:34/10/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
40	HQ File :01/80/050/00189/AM14/	RLA File :05/23/040/00127/AM14/	Lic.No/Date:0510359006 08.07.2013	Defer Date:21.01.2014
	Decision : The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 followed by reminders dated 18.11.2013 and dated 26.11.2013 decided to send final reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 21.01.2014.			

	Case No.:39/10/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00194/AM14/	RLA File :05/23/040/00144/AM14/	Lic.No/Date:0510359603 12.07.2013	Defer Date:21.01.2014
41	Decision : On the recommendation of the DHI representative present in the meeting, the Committee decided to invite the firm for a 'Personal Hearing' to explain the nature and technical details of the import and export items in its different Advance Authorisations. The firm may also explain the stepwise manufacturing process including the wastages involved and also the difference in the import and export items. The firm may, therefore, appear for 'Personal Hearing' on 24.12.2013 before the Norms Committee-1 alongwith the person having technical knowledge on the items involved.			

	Case No.:1/10/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved

42	HQ File :01/80/050/00156/AM14/	RLA File :31/83/040/00072/AM14/	Lic.No/Date:3110059471 18.07.2013	
Decision : Based on the MSME U.O. Note No. 30(60)/13-ME dated 11.11.2013, the committee decided to ratify norms (Copy of written comments is to be forwarded to firm and RLA). RLA may take necessary action accordingly.				

43	Case No.:4/16/80-ALC2/2013	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Approved
	HQ File :01/80/050/00329/AM14/	RLA File :08/24/040/00184/AM14/	Lic.No/Date:0810123416 31.07.2013	
Decision : Based on the MSME U.O. Note No. 30(96)/13-ME dated 06.11.2013, the committee decided to ratify norms (Copy of I.D. note is to be forwarded to firm and RLA). RLA may take necessary action accordingly.				

44	Case No.:1/16/80-ALC2/2013	Party Name:DOSHION VEOLIA WATER SOLUTIONS PVT.LTD.	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00326/AM14/	RLA File :08/24/040/00430/AM13/	Lic.No/Date:0810123622 08.08.2013	Defer Date:21.01.2014
Decision : Based on DIPP U.O.No. 12/107/2013-TSW/44 dated 10.12.2013, the Committee decided to ask the following information from the firm: 1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No 14 & 18 to 20. 3. Details of import items at Sl. No 4 & 5 i.e. whether Pressure Tubes or Pressure vessels and their use in export product. Case is deferred to 21.01.2014.				

45	Case No.:2/16/80-ALC2/2013	Party Name:LUBI INDUSTRIES LLP.	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00327/AM14/	RLA File :08/24/040/00203/AM14/	Lic.No/Date:0810123951 21.08.2013	Defer Date:21.01.2014
Decision : Based on the DIPP representative comments present in the meeting, the Committee decided to ask the firm to send information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format export productwise . Case is deferred to 21.01.2014.				

46	Case No.:5/16/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00330/AM14/	RLA File :07/24/040/00157/AM14/	Lic.No/Date:0710097637 21.08.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 22.11.2013 but TA, DIPP present in the meeting has informed that they have not received the same and decided to send firm's application again to DIPP. Case is deferred to 21.01.2014.				

	Case No.:1/13/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Withdrawn
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47	HQ File :01/80/050/00206/AM14/	RLA File :05/24/040/00164/AM14/	Lic.No/Date:0510363820 27.08.2013	
Decision : The Committee noted the information sent by CLA, Delhi that the license was issued under para 4.7.1 and norms already fixed have been used for the license therefore the case need not be considered by the NC vide their e-mail dated 11.11.2013 and decided to closed the case.				
RLA may take necessary action accordingly.				

48	Case No.:2/13/80-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Closed
	HQ File :01/80/050/00207/AM14/	RLA File :07/24/040/00142/AM14/	Lic.No/Date:0710097965 03.09.2013	
Decision : The Committee noted that the RA, Bangalore, vide their letter dated 25.10.2013 has informed NC that norms of AA have been fixed on repeat basis, consequently, they have not forwarded hard copy of application and decided to close this case.				
RLA may take necessary action accordingly.				

49	Case No.:16/19/80-ALC2/2013	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00388/AM14/	RLA File :09/24/040/00291/AM14/	Lic.No/Date:0910057672 24.09.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 09.12.2013 which is under their examination and EPCG clarification has been sought from the firm vide letter dated 09.12.2013. The committee decided to await comments of DIPP and firm's clarification on aforesaid matter. Case is deferred to 21.01.2014.				

50	Case No.:9/19/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00381/AM14/	RLA File :09/24/040/00311/AM14/	Lic.No/Date:0910057710 25.09.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 09.12.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.				

51	Case No.:10/19/80-ALC2/2013	Party Name:NSK - ABC BEARINGS LIMITED,	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00382/AM14/	RLA File :04/24/040/00138/AM14/	Lic.No/Date:0410150484 03.10.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 09.12.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.				

52	Case No.:11/19/80-ALC2/2013	Party Name:NSK - ABC BEARINGS LIMITED,	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00383/AM14/	RLA File :04/24/040/00139/AM14/	Lic.No/Date:0410150663 07.10.2013	Defer Date:21.01.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 09.12.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.

53	Case No.:12/19/80-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00384/AM14/	RLA File :07/24/040/00191/AM14/	Lic.No/Date:0710098974 14.10.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm's application has been sent to DIPP on 09.12.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.				

54	Case No.:5/19/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
	HQ File :01/80/050/00377/AM14/	RLA File :05/24/040/00255/AM14/	Lic.No/Date:0510368882 21.10.2013	
Decision : Based on DIPP U.O.No. 12/107/2013-TSW/54 dated 10.12.2013, the Committee decided that norms of subject AA may be ratified on repeat basis, as per firm's Advance Authorization No. 0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011 and as under: 1. Net weight of export product may be specified as 549 Kgs. 2. Quantity of import item may be allowed as 2305.8 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap RLA may take necessary action accordingly.				

55	Case No.:14/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00386/AM14/	RLA File :34/24/040/00107/AM14/	Lic.No/Date:3410038312 22.10.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 which is under their examination decided to await comments of C&PC. Case is deferred to 21.01.2014.				

56	Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:21.01.2014
Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 which is under their examination decided to await comments of C&PC. Case is deferred to 21.01.2014.				

57	Case No.:7/19/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00379/AM14/	RLA File :05/23/040/00302/AM14/	Lic.No/Date:0510369372 25.10.2013	Defer Date:21.01.2014
Decision : Based on DIPP U.O.No. 12/107/2013-TSW/57 dated 10.12.2013, the Committee decided to ask the following information from the firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format. 2. Quantities of import items at Sl. Nos. 2 to 4,7,8,9, 17,18 &21 in Nos. also in addition to their weights.				

3. Quantities of import items at Sl. No. 10 & 19 in meters also in addition to its weight.
4. Justification/basis for its quantity of import item at Sl. No. 24.
5. Details of manufacturing activities proposed to be undertaken on import items at Sl. No 31 & 32.

Case is deferred to 21.01.2014.

58	Case No.: 4/19/80-ALC2/2013	Party Name:JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2013 which is under their examination and EPCG clarification has been sought from the firm vide letter dated 06.12.2013. The committee decided to await comments of DHI and firm's clarification on aforesaid matter. Case is deferred to 21.01.2014.			

59	Case No.: 6/19/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00378/AM14/	RLA File :05/23/040/00316/AM14/	Lic.No/Date:0510370132 01.11.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2013 which is under their examination and EPCG clarification has been sought from the firm vide letter dated 06.12.2013. The committee decided to await comments of DHI and firm's clarification on aforesaid matter. Case is deferred to 21.01.2014.			

60	Case No.: 3/19/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00375/AM14/	RLA File :05/23/040/00167/AM14/	Lic.No/Date:0510370386 06.11.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2013 which is under their examination and EPCG clarification has been sought from the firm vide letter dated 06.12.2013. The committee decided to await comments of DHI and firm's clarification on aforesaid matter. Case is deferred to 21.01.2014.			

61	Case No.: 8/19/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2013 which is under their examination and EPCG clarification has been sought from the firm vide letter dated 06.12.2013. The committee decided to await comments of DHI and firm's clarification on aforesaid matter. Case is deferred to 21.01.2014.			

62	Case No.: 13/19/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:19/80- ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:21.01.2014
	Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 which is under their examination decided to await comments of C&PC. Case is deferred to 21.01.2014.			

63	Case No.:1/19/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Approved
	HQ File :01/80/050/00373/AM14/	RLA File :04/24/040/00153/AM14/	Lic.No/Date:0410151844 12.11.2013	
	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/63 dated 10.12.2013, the Committee decided that the subject AA may be ratified on repeat basis as per firm's Advance Authorization No. 0410143936 dated 06.03.2013 ratified in Norms Committee Meeting No. 17/80 dated 12/11/2013. RLA may take necessary action accordingly.			

64	Case No.:2/19/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:19/80-ALC2/2013 10.12.2013	Status: Deferred
	HQ File :01/80/050/00374/AM14/	RLA File :04/24/040/00154/AM14/	Lic.No/Date:0410151845 12.11.2013	Defer Date:21.01.2014
	Decision : Based on DIPP U.O.No. 12/107/2013-TSW/64 dated 10.12.2013, the Committee decided may be ratified on repeat basis as per firm's Advance Authorization No. 0410143937 dated 06.03.2013 ratified in Norms Committee Meeting No. 17/80 dated 12/11/2013. RLA may take necessary action accordingly.			

S.No.423

Case No. A - 02	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/162/00273/AM14/DES-I	Lic. No. & date
Meeting No.19/14		RA.F.No.03/95/039/00002/AM11	0310583894
Date: 10.12.2013		Request for fixation of norms for Annual requirement under para 4.24	dt.16.07.2010

Decision: The Committee noted that the firm's application has been sent to DHI on 26.11.2013 which is under their examination decided to await comments of DHI. Case is deferred to 21.01.2014.

S.No.424

Case No. A/R-138	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00460/AM11/DES-I	Lic. No. & date
Meeting No.19/14		RA.F.No.07/24/040/00189/AM11	0710074081
Date: 10.12.2013		Fixation of norms	dt.06.09.2010

Decision: The Committee noted that the firm's reply dated 05.12.2013 has been sent to DHI on 06.12.2013 which is under their examination decided to await comments. Case is deferred to 21.01.2014.

S.No.425

Case No. A/R-07	M/s. Precise Process Control, Baroda	HQF.No.01/80/050/00932/AM07/DES-I	Lic. No. & date
Meeting No.19/14		RA.F.No.34/24/040/00265/AM07	3410018138
Date: 10.12.2013		Fixation of norms	dt.21.02.2007

Decision: Based on DIT U.O.No. W-27/41/2013-IPHW dated 21.11.2013, the committee decided to ratify norms (Copy of aforesaid U.O. note is to be forwarded to firm and RLA).

RLA may take necessary action accordingly.

S.No.426

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.19/14		RA.F.No.09/24/040/00380/AM11	0910044575
Date: 10.12.2013		Ratification of norms	dt.06.12.2010

Decision: The Committee noted that the firm is making supply to invalidation letter against EPCG scheme and the matter was referred to EPCG Division for clarification which is awaited. It has further noted that a self-contained note for

resolving the issue is also submitted by DES-I which is under consideration and decided to wait for EPCG Division's comments/decision of authorities on submitted self-contained note. Case is deferred to 21.01.2014.

S.No.427

Case No. A/R-45	M/s. Brakes India Ltd., Chennai	HQF.No.01/80/050/01124/AM08/DES-I	Lic. No. & date 0410093871 dt.15.02.2008
Meeting No.19/14		RA.F.No.04/24/040/00263/AM08	
Date: 10.12.2013		Request for revision / amendment of norms	

Decision: The Committee noted that firm has not replied to deficiency letter dated 26.11.2013 which is again sent to firm on 06.12.2013 and decided to send reminder. Case is deferred to 21.01.2014.

S.No.428

Case No. A/R-51	M/s. Indian Technometal Co. Ltd., New Delhi	HQF.No.01/80/050/00557/AM12/DES-I	Lic. No. & date 0510307109 dt.03.11.2011
Meeting No.19/14		RA.F.No.05/23/040/00289/AM12	
Date: 10.12.2013		Request for revision of norms	

Decision: The Committee noted that firm has informed by e-mail dated 29.10.2013 requesting for postponement of their Personal Hearing due to Deepawali Festival and committee decided to give opportunity to attend Personal Hearing alongwith facts of their case on 10.12.2013 at 2.30 PM in Room No.11, Udyog Bhawan, New Delhi. The firm has not turned up. The committee decided to maintain status quo for the norms given by the NC in its meeting held on 16.4.2013.

RLA may take necessary action accordingly.

S.No.429

Case No. A/R-79	M/s. E.S. Lighting Technologies (P) Ltd., Faridabad	HQF.No.01/80/050/00066/AM11/DES-I	Lic. No. & date 0510260440 dt.15.03.2010
Meeting No.19/14		RA.F.No.05/23/040/00205/AM10	
Date: 10.12.2013		Request for completion of export obligation	

Decision: Based on the DHI U.O. note No. 3(82)/13-TSW(B)/271 dated 11.11.13, the Committee observed that there is nothing technical in the reply and decided to **reject** the case (Copy of aforesaid U.O. note is to be forwarded to firm and RLA).

RLA may take necessary action accordingly.

S.No.430

Case No. A/R-80	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00461/AM10/DES-I	Lic. No. & date 0410108791 dt.23.10.2009
Meeting No.19/14		RA.F.No.04/24/040/00169/M10	
Date: 10.12.2013		Request for revision of norms	

Decision: The Committee noted that the firm's reply dated 28.11.2013 has been sent to DHI on 06.12.2013 which is under their examination decided to await comments of DHI. Case is deferred to 21.01.2014.

S.No.431

Case No. A/R-82	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01146/AM08/DES-I	Lic. No. & date 0310464682 dt.12.03.2008
Meeting No.19/14		RA.F.No.03/95/040/01133/AM08	
Date: 10.12.2013		Request for revision of norms	

Decision: The Committee noted that the firm has not replied to deficiency letter dated 18.11.2013 and decided to send reminder to the firm in respect of D/L. Case is deferred to 21.01.2014.

S.No.432

Case No. A/R-87	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00487/AM13/DES-I	Lic. No. & date 0310715387 dt.21.11.2012
Meeting No.19/14		RA.F.No.03/94/040/00650/AM13	
Date: 10.12.2013		Request for revision of norms	

Decision: The Committee noted that the firm's request dated 28.10.2013 has been sent to DIPP on 27.11.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.

S.No.433

Case No. A/R-88	M/s. Godrej &	HQF.No.01/80/050/00155/AM14/DES-I	Lic. No. & date
Meeting No.19/14	Boyce Mfg. Co.	RA.F.No.03/94/040/00085/AM14	0310735100
Date: 10.12.2013	Ltd., Mumbai	Request for revision of norms	dt.21.05.2013

Decision: The Committee noted that the firm's request dated 28.10.2013 has been sent to DIPP on 27.11.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.

S.No.434

Case No. A/R-89	M/s. Godrej &	HQF.No.01/80/050/00053/AM14/DES-I	Lic. No. & date
Meeting No.19/14	Boyce Mfg. Co.	RA.F.No.03/94/040/01077/AM13	0310729870
Date: 10.12.2013	Ltd., Mumbai	Request for revision of norms	dt.28.03.2013

Decision: The Committee noted that the firm's request dated 28.10.2013 has been sent to DIPP on 27.11.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.

S.No.435

Case No. A/R-90	M/s. Godrej &	HQF.No.01/80/050/00154/AM14/DES-I	Lic. No. & date
Meeting No.19/14	Boyce Mfg. Co.	RA.F.No.03/94/040/00074/AM14	0310734939
Date: 10.12.2013	Ltd., Mumbai	Request for revision of norms	dt.20.05.2013

Decision: The Committee noted that the firm's request dated 28.10.2013 has been sent to DIPP on 27.11.2013 which is under their examination decided to await comments of DIPP. Case is deferred to 21.01.2014.

S.No.436

Case No. A/R-91	M/s. L & T-MHI	HQF.No.01/80/050/00024/AM14/DES-I	Lic. No. & date
Meeting No.19/14	Boilers Pvt. Ltd.,	RA.F.No.52/24/040/00053/AM13	5210039563
Date: 10.12.2013	Mumbai	Request for amendment of norms	dt.13.03.2013

Decision: Based on the DHI U.O. note No. Nil dated 10.12.13, the Committee decided to ratify the norm of subject AA as under:

AA No.	Repeat/SION/GN4
5210039563	Sl. No. 10 – may be deleted S. No. 9 – net to net with accountability may be allowed.

RLA may take necessary action accordingly.

S.No.437

Case No. A/R-92	M/s. G.R. Engineering Pvt.	HQF.No.01/80/050/00245/AM14/DES-I	Lic. No. & date
Meeting No.19/14	Ltd., Mumbai	RA.F.No.03/94/040/00181/AM14	0310742466
Date: 10.12.2013		Request for inclusion of additional import item "Welding Electrodes/MIG Wire" as item No.4 of import.	dt.23.07.2013

Decision: Based on DIPP U.O. No. 12/107/2013-TSW/92-A/R dated 10/12/2013, the Committee decided that norms of subject AA may be ratified as under:

"Quantity of additional import item no. 4, namely, Welding Electrodes/MIG Wire may be allowed as 6.085 MT. (it is pertinent to mention here that this import item is not included in Advance Authorization, therefore, the case may be decided as per policy)"

RLA may take necessary action accordingly.

S.No.438

Case No. A/R-93	M/s. Thermax	HQF.No.01/80/050/01550/AM09/DES-I	Lic. No. & date
Meeting No.19/14	Ltd.,	RA.F.No.31/24/040/00296/AM09	3110036393
Date: 10.12.2013		Request for modification of norms	dt.11.12.2008

Decision: The Committee noted that the firm's representation has been sent to DHI on 22.11.2013 which is under their examination decided to await comments of DHI. Case is deferred to 21.01.2014.

S.No.439

Case No.C-08	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00269/AM13/DES-I
Meeting No.19/14		
Date: 10.12.2013		Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg.

Decision: The Committee noted that firm has not replied to deficiency letter dated 18.11.2013 and decided to send reminder. Case is deferred to 21.01.2014.

S.No.440

Case No.C-06	M/s. Eastern Machine Elements Pvt. Ltd., Maraimalai Nagar	HQ F.No.01/80/162/00138/AM14/DES-I
Meeting No.19/14		
Date: 10.12.2013		Request for fixation of input output norms for the export product "Bushes" in respect of 100% EOU – reg.

Decision: Based on the MSME U.O. note No. 30(25)/13-ME dated 01.8.2013, the Committee decided to ratify the norm of subject AA (Copy of aforesaid U.O. note is to be forwarded to firm and RLA).

RLA may take necessary action accordingly.

S.No.441

Case No.C-07	M/s. Tata Aerospace Systems Ltd., Hyderabad	HQ F.No.01/80/162/00249/AM14/DES-I
Meeting No.19/14		
Date: 10.12.2013		Request for fixation of input output wastage norms for the export product "Helicopter Cabin Kits, Design, Development and Manufacturing of Parts and Accessories for Civilian Aircraft" in respect of 100% EOU – reg.

Decision: The Committee noted that the firm's application dated 20.6.2013 has been sent to DHI & MSME on 10.09.2013 and TA, DHI & TA, MSME have suggested to call the firm for 'Personal Hearing'. The Committee decided to give the firm 'Personal Hearing' on 21.01.2014. Case is deferred to 21.01.2014.

S.No.442

Case No. A/R-94	M/s. Boysen India Ltd., Greater Noida	HQF.No.01/80/050/00550/AM12/DES-I	Lic. No. & date
Meeting No.19/14		RA.F.No.05/23/040/00399/AM12	0510314287
Date: 10.12.2013		Request for revision of norms	dt.12.01.2012

Decision: Based on the DHI U.O. note No. Nil dated 10.12.2013, the Committee decided to ratify the norm of subject AA as under :

"repeat of 8% as earlier recommended in AA 0510299447".

RLA may take necessary action accordingly.

S.No.443

Case No. A/R-95	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01874/AM09/DES-I	Lic. No. & date
Meeting No.19/14		RA.F.No.03/94/040/01068/AM09	0310510897
Date: 10.12.2013		Request for revision of norms	dt.09.03.2009

Decision: The Committee noted that the firm's request dated 08.11.2013 has been sent to DHI on 29.11.2013 which is under their examination decided to await comments of DHI. Case is deferred to 21.01.2014.

S.No.444

Case No. A/R-96	M/s. Alstom Projects India Ltd., Vadodara	HQF.No.01/80/050/00134/AM11/DES-I	Lic. No. & date
Meeting No.19/14		RA.F.No.03/94/040/01139/AM10	0310567657
Date: 10.12.2013		Request for fixation of norms	dt.31.03.2010

Decision: The Committee noted that the firm's request dated 27.11.2013 received via e-mail has been sent to DHI on 02.12.2013 which is under their examination decided to await comments of DHI. Case is deferred to 21.01.2014.

S.No.445

Case No. A/R-97	M/s. GEA BGR	HQF.No.01/80/050/01095/AM08/DES-I	Lic. No. & date
Meeting No.19/14	Energy System	RA.F.No.04/24/040/00364/AM08	0410093855
Date: 10.12.2013	India Ltd., Chennai	Request for revision of norms	dt.13.02.2008

Decision: The Committee noted that the firm's request dated 21.10.2013 has been sent to DHI on 02.12.2013 which is under their examination decided to await comments of DHI. Case is deferred to 21.01.2014.
